

1	Case No.	WP 3929/2017	Orders
			13-12-2021
			29-11-2021
	Petitioner	High Court Bar Association	28-01-2020
			23-11-2019
			19-09-2019
	Respondent	Union Of India	08-05-2019
			07-05-2019
			15-04-2019
	Petitioner Advocate	Dheeraj Singh Panwar	07-02-2019
			14-12-2018
			14-11-2018
	Respondent Advocate		29-10-2018
			12-09-2018
			14-08-2018
			06-07-2018

HIGH COURT OF MADHYA PRADESH: BENCH AT INDORE

Writ Petition No.3929/2017

Indore, dated 13.12.2021

Shri Vijayesh Atre, Shri D.S. Pawar and Shri Manoj Munshi, learned counsel for the petitioner.

Shri Milind Phadke, learned Assistant Solicitor General for the respondent / Union of India.

Learned counsel for the petitioner submit that the Bench of NCLT was directed to be constituted at Indore by notification dated 08.03.2019. Till date, the notification could not be translated into reality. In the result, the litigants and lawyers of this jurisdiction are required to travel all the way to Ahmedabad. At Ahmedabad also, the hearing does not take place on regular basis. It is a tiring and costly affair for the litigants and lawyers. The appropriate directions may be issued for opening of the Tribunal at least for two days' in a week at Indore forthwith.

Faced with this, Shri Phadke, learned counsel for the other side informed that complete infrastructure of NCLT Bench at Indore is already ready. The appropriate authority already selected a person to be appointed as member (technical) for Indore Bench. However, later on, the said member declined to join. In the result, the process to select a new person is going on.

Learned counsel for the petitioner shared their recent experience at NCLT, Ahmedabad Bench and contended that their matters were not heard and in this backdrop rather sending the lawyers and litigants to Ahmedabad if appropriate arrangement is made, where the Bench of Ahmedabad, on *ad hoc* basis may take up the matters at least two days in a week at Indore, this will help a lot

to the litigants in distress.

Shri Phadke prays for time to seek instructions. In addition, Shri Phadke shall also seek instructions that how much time is likely to take to appoint a new member. It is expected that respondent will leave no stone unturned to make the Indore Bench NCLT functional at least for two days in a week.

List the matter on **10th January, 2022.**

(SUJOY PAUL)
J U D G E

(PRANAY VERMA)
J U D G E

Ravi

Digitally signed by RAVI PRAKASH
Date: 2021.12.13 16:43:52 +05'30'